4 /.m.

revised wages. Now, Sir, I can assure him that the Government will do everything it can in the meanwhile to think of ways and means of ensuring that in this industry where there has been bad history—a bad history of managements dragging their feet and challenging the verdicts in the courts, we look for some means of ensuring that the new wage rates that would be arrived at as a result of this...

SHRI VISWANATHA MENON: Will you apply pressure through advertisement policy?

SHRI RAVINDRA VARMA: That is one way that has been suggested, and all these ways will be considered. Therefore, I would say once more to the House that this Bill is an essential Bill to ensure expedition in the work of the revision of the wages of the working journalists and the non-working journalists, and I commend the Bill to the House.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): The question is:

"That the Bill further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Now we shall take up clause by clause consideration of the Bill. There are no amendments.

Clauses 2 to 7 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI RAVINDRA VARMA: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted,

2065 LS

The Merchant Shipping (Second Amendment) Bill, 1978.

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): Mr. Vice Chairman, Sir, I beg to move:

"That the Bill further to amend the Merchant Shipping Act, 1958 as passed by the Lok Sabha, be taken into consideration."

Sir, while moving this Bill for th consideration of the hon. House, may say a few words by way o elucidation. This is a very small Bi necessitated by circumstances. W are facing a shortage of navigatio officers and engineering officers so fa as our Merchant Navy is concerned Sir, the Government spends hug amounts on the training of these Mei chant Navy personnel, but each yes we find that there is a brain-drain there is an exodus of these officer finding employment abroad because higher emoluments abroad. This Bi has been brought with a view to pre venting this drain of trained person nel. Sir, if we continue to allow th drain, then our Merchant Navy w be depleted of its skilled officers at senior officers. Therefore, this B has been brought before the Hous

For the information of the homembers of this House, I may say the the present shortage on the navigation side, as on the 31st March, 1979, where 1,200; and there is an annual recurring shortage of 140. On the engineering side, the backlog, as on the 31st March, 1979, will be 250; and the annual recurring shortage is 195. At the estimated drift per year is 30 great of the total number, that is, about 200 navigation officers and 150 on engineering side.

Sir, with a view to increasing number of these officers on the na gation side and on the engineer side, we are taking some steps al So when we are able to train me [Shri Chand Ram]

and more officers, we will not have to use this Act.

Sir, with these words, I beg to move this Bill for the kind consideration of this House.

The question was proposal.

SHRI SANTOSH KUMAR SAHU (Orissa): Mr. Vice-Chaiman, Sir, this Bill, the Merchant Shipping (Second Amendment) Bill, 1978, has been pending before this House for a long time. Sir, any Bill which is passed into law must have a social purpose. It must not create deadlocks which will create something which will not be very much helpful for the economic growth in the national perspective.

The hon. Minister has said just now that we are having a dearth of marine technical personnel. I would like to examine how far that position is correct. Sir any new law must not be framed on ad hoc thought, but after into consideration taking socioeconomic justice, research and study by experts and planning of economic programmes. Without these derations any Bill that we draft for a periodic shortage or for an ad hoc programme, just on the advice of somebody, creates sometimes very many difficulties for the younger generation of the country. We have with us the Report of the Shipping Ministry for 1976-77. And what are the provisions for recruitment of seamen? Seamen's employment offices were set up at Bombay and Calcutta in June 1954 and March 1955 respectively for regulating the supply of seamen for the foreign-going inland shipping. The result of the report in 1976-77 was. . .

SHRI CHAND RAM: Mr. Sahu, this does not apply to seamen.

SHRI SANTOSH KUMAR SAHU: I know it, but generally you have mentioned for one type of persons, the navigators. But what is envisaged here will not remain restricted

only to the navigators. Any certificate obtained is a certificate for all other things; it is not limited only to this specific purpose, a certificate is a certificate for anything Section 87B(1) provides—

"Every citizen \mathbf{of} India obtains, on or after the appointed day, a certificate shall be liable to serve the Government, or in any Indian ship, for such period not extending beyond four years from the date on which he obtains such certificate or for such shorter period as the Central Government may, by a general or special order published in the Official Gazette. specify."

Now, this limitation is provided in this Clause in this Bill. But application of this limitation will not remain limited only to the navigational officers. It will apply to any type of marine personnel; marine engineers, other crew, etc. My fundamental question is if there is a shortage of personnel in any particular category, this limitation should ply only to that category; it need not apply to categories where there is surplus. In both the reports, that is, for 1976-77 and 1977-78, it is mentioned that on the registers of the Seamen's Employment Registration Offices there are certain categories of jobs trainees where the people are in surplus. In those cases, if we restrict their movement, if we extend limitation to all typs of seamen who are trained in different branches of marine engineering, in the different branches of the mercantile navigation, but to whom we cannot provide employment within this country, then it will create a deadlock and put those people in difficulty.

Then the honourable Minister referred to braindrain theory. This brain-drain theory is not confined only to shipping sector. It is prevalent in other branches of science and technology also. We have to be proud

of the fact that India is the third largest country, next only to USA and USSR, which has the largest number of technical personnel in the today. We have a very large number of technical personnel in country. But unfortunately we have lic money on training these technical in this country. We have spent public money or training these technical people. We should be proud that our technical personnel are acclaimed as the best trained, whether they work inside the country or outside country. So, you cannot look at this problem with this brain-drain theory. It is not confined only to this branch of learning. We know in our country there were many trained physicists and scientists who had gone to the USA and other countries. Khorana and many other top scientists went to America and settled there. So this brain-drain is not limited to the seamen alone. It extends to other scientific and technical personnel. Therefore, my point is this is a piecemeal legislation although it is meant to restrict a particular branch of trained personnel will not remain limited to that branch alone. I know the intentions of the honourable Minister and I agree with him but we cannot close our eyes to the realities of life. Those trainees who have received training in different branches of engineering and who have no scope or prospects of getting employed within the country, should not be prevented from seeking their opportunities elsewhere and should not be bound by this 4-year restriction. Four years period is a very valuable period. In this Bill you are saying, " . . . shall be liable to serve the Government, or in Indian ship for such period not extending beyond four years from the date on which he obtains such certificate or for such shorter period as the Central Government may, by a general or special order published in the Official Gazette, specify". We are thus saying that he must serve in this country for four years. Sir, you

Bill, 1978 know about the medical profession. When a man passes his MBBS examination, the Government has said by law that he must serve as an internee in a hospital for sometime, for one must be an year. He internee in some hospital. Will make a similar provision here also? Sir, it is necessary that those Indians who are trained with the help of the money from the pub- $_{
m lic}$ excheque $_{
m r}$ and in ou $_{
m r}$ educational institutions must serve the country first. I do not deny that. But Sir, when a young man goe_S and get_S a certificate after a long period training, he must get a guarantee of Job in this country. But they have no job. They are not like the internees in the hospitals. There they get emoluments during the house manship. So also, when these persons get their job guarantee some allowance must be given by the Government till they are suitably employed. Otherwise, Sir, without this sort of to these provision, this will hit hard the younger generation which training in this branch. Then, there is a provision here under section 87B which says:

(Second Amdt.)

"Notwithstanding anything contained in sub-section (1) or subsection (2), a citizen of India who has obtained, on or after the appointed day, two or more certificates shall not be liable to serve under the Government or in any Indian ship for any period or periods exceeding, or, as the case may be, exceeding in the aggregate, seven year_s "

Now, there is another question which arises here: Many of our young men who have been trained have gone abroad and have been getting good jobs outside the country or in foreign ships. Now, Sir, they come here for the examination for a second time and when they get a certificate, we have now made it compulsory that they have to serve for 7 years or four years in the minimum. Now they have to leave their jobs.

[Shri Santosh Kumar Sahu]

were at a greater advantage when they were serving and they have done yeoman's service. But when they come back they are deprived of their jobs and they have to search for a job and there is no guarantee that they would get a job. sense of security is not there and in order to ensure that, the Government must come forward with a foolproof Bill which should ensure that they are not, these people who come here, are not kept like this for four years or so compulsorily. When these people come back and when they appear at the examinations and get the certificates for a second time, should immediately be absorbed here in India. But there is no provision here to that effect. Then, Sir, I come to clause 87 C. (Time bell rings). I am speaking on the Bill only, and not on any other subject. Sir, in clause 87C, in the last one or two lines, it has been stated:

" . . . and if the Director-General is satisfied that the grounds stated in the application justify the exemption sought for, he shall, by order, exempt such person from the requirements of those sub-sections."

This is the provision now. It has been said, "if the Director-General is satisfied . . . ". Satisfaction of what? To the effect that he does not employment within six months? Should it not be so. Sir. He should not be at the mercy of anybody. After securing the certificate if the man applies and within six months he is not employed, if he gets employment later, he should be exempted. This should be the reasonable conclusion. We should not keep this matter hanging for a long time. Then, there is another clause in the Bill under which, if the Director-General refuses to grant an exemption plied for, the applicant may prefer an appeal against the refusal to Government within 30 days of receipt of the order of the Director-

General. But here it has not been mentioned as to whom he should file the appeal. "Central Government" means the Secretary to the Government in the Ministry or the Minister or some other authority? This not been defined in the Bill. This will become quite vague. Unless you say it specifically, it will be very vague because "Central Government" is a very big thing. He is a young man and he has got the certificate for the job and he is refused an exemption. To whom shall he apply? This will have no meaning unless you make it clear. To whom will he address the appeal? It should be made clear so that he can make an appeal and get that exemption. Sir I would like to mention another thing. Here is the "Maritime News" 3-2-1979. dated Sir, this is very important. It says that the Government has taken a decision not to make any further acquisition of modern ships during the year 1979-80 in view of the crisis facing the shipping industry. It is not that the shipping industry not a great scope for development so that we can appoint all these personnel. We can have some limitation like this for one category of service and make a discriminatory law and the same restriction should not apply to others. Otherwise, there will . be difficulties. Sir, the cadets who are undergoing training in the different institutes have lodged a protest and they have gone on strike also and you should absorb them. But the Government has failed to absorb them and to appraise the whole situation, particularly the situation faced by industry (Time-bell the shipping rings). Sir, in India, the shipping industry is facing a crisis and in this very same news item it has been said that the ship-owners are suffering because the Government grants have not reached them till the first week of March and they are daily suffering and the situation is very much dangerous. Sir, it is very good, but at the same time we must have some sort of perspective planning to deve-

(Second Amdt.)

Evill, 1978

lop inland shipping as in other countries, who have developed inland shipping-connecting the Ganges with Godavari, and so on, so that rade can grow. Take the case Chicago in U.S.A. Moscow itself is also connected by ships because they have developed it, because they know that shipping is the most economical and cheapest way of transport. in our country today, shipping industry is under a gloom. We are not going in for more shipping facilities in the coming year . . . Time bell rings). We should see that the trained personnel do not go elsewhere. I humbly submit that if the Government is sincere that once they get they must be appointed _trained, somewhere; they should be restrained from going anywhere else. They must be given certain living allowance, so that their suffering does not continue.

Thank you, Sir.

SHRI HAREKRUSHNA MALLICK: (Orissa): I rise to support the Bill as my hon, friend who preceded me has already done. He has said that we should develop inland shipping and all that, because shipping is the best method of carrying goods. this regard I have to say that India has got so much personnel in branches, including warships, and so As my hon, friend has already stated, "Brain drain" is hitting hard. He has himself said that Khorana left this country and went to another country. Similarly, thousands of people are leaving this country. Not only technocrats, the labourers are also going 'away because of some sort of mismanagement in this country for the last two or three decades. Now, time come when we should organise our sectors so that our own men can get work in our own country work with honour and develop our own motherland. I need not remind have been **I**ndians painfully now thrown away from different countries like Burma, Uganda, and so on. Also, the recent tests in England have sadly assaulted our prestige in foreign coun-Therefore in any platform of life, we should see that our men are really manning our country. In this context I am reminded of one thing when the intellectuals flew from the University of Alexandria and they spread out to Europe and "Renaissance" was brought about a big revolution i.e. the "Industrial Revolution". All progress has been due to them. We should therefore, see that the intelligentsia, which are so numerous, do flourish in our own country. I am really glad that the Minister of Shipping started piloting here this Bill, while piloting this Bill he has made it an obligation for those who trained in any Branch may be required to serve in any capacity for four years for which they are trained. This is almost an assurance for them to get employment. Therefore, there is no difficulty. We have also that in case there is scope in United Nations or in some friendly country, and we have plus number, they can go there. this context, I need not emphasise that merchant shipping is the beneficial thing and we should make use of it more and more. should develop inland shipping in the Ganges, Godavari etc. and connecting the Godavari, the Ganga and all that. Now we have also big trawlers for deep-sea fishing. also we can employ a lot of people. Therefore, we should explore and means to employ the cadres engaged in shipping. That will bring some fortune to our country. In this connection, Sir, I want to stress one more point. We should create more facilities for training different personnel not only just in one place like Bombay but we should also spread our tentacles in like Paradeep, Vizag and some other smaller ports so that there may not be concentration in only one like Bombay. We can have planning because our sea-coast is very vast. And Sir, every year, we are [Shri Harekrushna Mallick]

having devastating floods in our country. These people who are trained in shipping can also be used to man big boats, etc. during the flood crisis, and they can also be of great help in the matter of relief and all that. Therefore, Sir, while we are thinking of the scope of shipping, we should also see how best we can utilise more and more talent in different avenues of shipping services.

With these words, Sir, I support this Bill. Thank you.

SHRI KRISHNA NAND JOSHI (Uttar Pradesh): Mr. Vice-Chairman, Sir, as $ha_{\rm S}$ been pointed out by the hon. Minister, this amendment has been brought forward for a limited purpose.

At the outset, Sir, I may recall that the hon. Minister while introducing the First Merchant Shipping Amendment Bill, 1978, said that a comprehensive Bill would be brought forward amending the Merchant Shipping Act, 1958. Sir, this is rather an old Act and the technological advancement all the world over requires that a comprehensive Bill should be brought forward forthwith.

Sir, as has been pointed out earlier, this present Amendment Bill been brought forward for a limited purpose. It is stated in the Statement of Objects and Reasons "with a view availabilit_V to increasing the trained Merchant Navy personnel for employment on Indian ships, shorebased establishments, etc., it is proposed to cast obligation on the holders of Certificate of Competency and other certificates under the Merchant Shipping Act, 1958, to serve for a certain, minimum period on Indian ships, ports and other establishments". So, this prevents the officers working in the field of Merchant shipping from going abroad, as an hon. Member was referring to the brain-drain in respect of trained personnel.

Sir, I want to draw the attention of the hon. Minister to one Presently, the sources of recruitment of Marine personnel are: training ship 'Rajendra' for Deck officers: Shipping Corporation of India other shipping companies; direct Cadet recruitments; and ex-Naval personnel. And on the engineering $source_s$ the are: Directorate of Marine Engineering Training; Mechanical Engineering graduates from different universities; and retired Naval personnel. regard to trained navigating personnel, 'Rajendra' has 200 Cadets every year; there are about 125 direct Cadet recruits in all the shipping companies including the Shipping Corporation; and there are the ex-Naval personnel of about 40 or 50. On the engineering side, there are about 100 cadets every year from the Directorate Marine Engineering Training; about 200 graduate engineers, and about 75 to 100 retired Naval personnel. from this, it will be seen. Sir that the number of personnel trained every year is very limited. There is a need to increase the number of trained personnel by having training facilities in various regions country. At the present state of the personnel training and recruitment we have already reached a stage where certain categories becoming excess to the requirements. Today there are a least 150 Graduate Engineers with marine orientation. i.e., with Part 'A' of 2nd Class Certificate swaiting to join iobs Junior Engineers. Added to thist one will be the DMET Cadet and retired Naval personnel.

This will indicate that even today we are in fact hard pressed to find suitable jobs for our marine going personnel. This situation will become very difficult with the passage of time with the present conditions in the shipping industry. As we all know the Indian shipping industry is facing a crisis because of the dock strikes and congestion in ports. The hon. Minister said some time ago

that the loss incurred came to about Rs. 100 crores because of congestion in various ports. With the passing of the present Amending Bill, we will not only create a situation where Marine personnel will be discriminated against the other sections of the society, but will also create a situation whereby qualified personnel will be rendered surplus and unemployed.

Presently, our engineers and nauticals have established for themselves au good name in the international shipping and are abreast of the technological developments. Any restrictions on their employment now will only force them to be touch with the development_s and remove the jobs-satisfaction incentive.

Sir, I may draw your attention to the reaction of Maritime Union of India about this amendment. I am informed that the Maritime Union of India had threatened to go on strike if the proposed amendment was given I am further effect to. informed that the Union has been approached to allow the Bill to be passed and the Government have promised that the actual implementation of the Bill will virtually be shelved by delaying the framing of rules and procedures, If it is so, then why is Government standing on prestige and keen to pass this Bill at this stage. Why should it not be withdrawn? From all aspects, this is the in-opportune time for this amendment. On the other hand, the Government should improve the service conditions of the Merchant Navy personnel so that they may not be getting any advantages on leaving this country. The gap in their pay here and foreign shipping lines should be minimised. Relief in income-tax and other benefits should be given to them. If they have these benefits, why should they join foreign shipping lines, leaving their own country? Therefore, Sir, I suggest that the hon Minister should withdraw the Bill.

VISWANATHA SHRI MENON (Kerala): Mr. Vice-Chairman, Sir, begin from where my hon, friend has I request the hon. Minister to withdraw this Billand brin Bill safeforth a comprehensive of benefits guarding the the Indian seamen. Sir. he has brought forth piecemeal legislation in order to restrict people from the Indian shipping services going to other services. Before doing that let the Minister put his hand on his heart and say whether the seamen in this country are being well-treated. Are we doing it? From my own part of the country, I must have sent to hundreds of letters on behalf of the Forward Seamen's Union complaining about the bad treatment in the shipping industry.

SHRI CHAND RAM: Only for recognition.

SHRI VISWANATHA MENON: Not only recognition. I have written hundreds of letters about these things also. You may have recognised the National Seamen's Union: I am not bothered about it. But have you consulted the National Seamen's Union about this Amendment? When are going to restrict an individual from doing anything and you are keeping him for four years, at least you should give such benefits so that the person may continue. But here the seamen are treated like slaves. There is no security of job for them. Even on the question of their provident fund, even on the question of their gratuity, they have to go to each and every officer in the Maritime House. This is the position and 1 have to write to the Minister everyday. By bringing forward this kind of a piecemeal legislation and getting it passed the Minister actually is not helping the seamen. He is helping the tycoons in the shipping industry who want to exploit the seamen and keep them as slaves. Sir, in the foreign countries the seamen are getting better salaries but our seamer are not allowed to go and they are restricted for a period of four years

[Shri Viswanatha Menon]

and are to be kept here as slaves. This is what I understand from the Bill. This is a clear case of discrimination. Many technical personnel like the doctors, engineers and others are allowed to go but you are putting a restriction in regard to the seamen.

Sir, the conditions of service on the ships are terrible and horrible. I have written at least half a dozen letters to the Minister on the question of water facilities. Even water is not being provided to them and they are being treated like slaves. My humble submission to the Minister is-since he is new to this industry—let him consult these unions and bring about a comprehensive Bill and let the conditions of service be improved and made attractive so that the seamen need not go outside. Bringing forward this type of legislation is only inviting a disruption in the industry I will not be surprised if the seamen oppose such kind of restriction. The cadets are already on the revolt. Many people are not aware conditions of service of the seamen, By passing this type of Bill and putting such restrictions, what are you The only gain that going to gain? will come out of it will be to the private sector in the shipping industry and not to the Shipping Corporation. Actually, the private sector is dominating the shipping industry and they will be benefited and they will treat the seamen in whatever way like. I, therefore, humbly request the hon. Minister to withdraw this Bill and bring about a comprehensive Bill in which the security of job and such other matters should be assured. Here you have provided nothing. For four years, the seamen will have to work as slaves. The Merchant Shipping Act of 1958 is actually a snag and it is not at all serving the purpose of the seamen. So my submission is for a comprehensive Bill to be brought about and the hon. Minister should consult the unions, whether it is the National Seamen's Union which is recognised or whether it is the unrecognised union. This kind of a piecemeal legislation would only create industrial unrest in the Shipping industry.

SHRIMATI LEELA DAMODARA MENON (Kerala): Sir, I take up from where my hon. friend stopped. I request the hon. Minister to withdraw this Bill.

Sir, when we heard that the Merchant Shipping Act is going to be amended, we thought that it will be a more comprehensive Bill but this only seems to be a deterrent Bill. Sir, come from a State from where most of the seamen come. I agree when the hon. Minister stated that this is a Bill dealing with the officers. But what are the types of officers? Now, today, the whole picture has changed. New vessels have come. Trawlers have come. A vessel even with 25 tonnes comes within the purview of Who are these second mates? They are ordinary seamen who are being trained in these vessels. Sir, I come from the State of Kerala, In those days, kala pani was not considered a good thing for the Hindus to go over. Therefore, the then ruler of that State, the Zamorin of Calicut, said that one person from every Hindu family should be a Muslim. This was meant to enable people to get maritime training so that this training would stand them in good stead. In that coast, foreign invaders were defeated. We have such a glorious past of Indian seamen. Now, I think, it is time to see what is happening them. I agree with the hon. Member who just spoke in regard to the State of our personnel in the shipping com-Recently, a ship in panies today. Cochin was abandoned by the owner and the entire crew of the ship had to be without water, without light, without food and without any sort of protection and I do not know how many telegrams, telex messages and so on were sent from various quarters to see that some help was given to them. The hon, Minister has said that this Bill is meant to see that the personnel trained in India are retained in India. On the one hand, we say

that we must have new avenues of employment for our young people. would like to ask: What is the state of affairs and what is the number of applications in Bombay and Calcutta for entry into the various training programmes of the shipping industry. I think only a very small percentage is taken by the Rajendra and various other training programmes. had been before a training programme where second mates and others are trained in the shipping vessel Sir these people were working their bone. Still they are being given training. It is not as if they are being trained for nothing. They give their blood and sweat for this training. Therefore, instead of preventing these people from going abroad and taking up employment there, why should we not increase the training facilities so that it would fit in with the present needs? I think, our shipping industry is growing. I disagree with those hon. Members who have said that it is stagnating. We should have more trawlers more shipping companies and more ships in this country. Otherwise, what will happen to our ship building yards? The ships from our ship building yards will have to be utilised in some way. Why should we not train our young men so that they are able to take up these jobs?

I would also like to take this opportunity to mention about the state of our ships today. Today, many of our young men would like to remain near their homes. They do not want to go abroad. But when they go abroad, they do so not only because higher wages are paid to them by other shipping companies. They also go because, sometimes, they are very unhappy in their own set-up. The hon. Member who spoke just now said that they are working like slaves. I do know what is happening in other parts of the world, in regard to the personnel working in the ships. But I know one thing. The maintenance of our ships is not very good. I would ask the hon. Minister: Why should our

ships have to want for months and months for some parts that need to be replaced so that the ships do not have to stop suddenly in the middle of the voyage on the high seas because something had gone wrong or the requisition for some parts which had been sent seven or nine months ago had not been complied with. The maintenance of our ships is very bad. I do not blame the Shipping Corporation for this because they have a very elaborate system of dealing with such questions. But why do you blame these people when they want to get rid of such an environment and take up new avenues of employment? Sir, I don't think they are doing a very unpatriotic thing. When we can have the facilities of training there and these boys go outside and make way for the other people to take up their places, why shouldn't it be allowed? Why can't we make arrangements for this? Originally, I understand, there had been schemes where cadets had been taken up for three months presea training and put on board seagoing vessels to complete their training. They automatically get trained and they can sit for the examination and they can be accepted there. have a feeling that this is a short-sighted amendment. I am putting it in a very mild way because I do not call it the jealousy of any particular people for some of these people going abroad and getting money. I would like to point out that. When these boys earn money abroad, they send it back in foreign exchange to our country so that we need not shed crocodile tears about training them because they send back to the country much more than they have taken. I think some people are jealous of these people getting some money. So I request the hon. Minister to reconsider this aspect and instead of bringing this amendment, I could have understood if this had been brought in as a part of a comprehensive amendment the Shipping Act. It must be agreed that the Shipping Act has been a sort of hang-over of the British regime and we have not made many changes

[Shrimati Leela Damodera Menon] because we had not much experience of Shipping. I could have understood if we had taken this up as a part of the bigger scheme for training instead of just for preventing a few people from taking up jobs outside. From the layman's point of view, it looks as if this is a very very short-sighted policy and also a vindictive policy. I am sure the hon. Minister did mean that and, therefore, casting aspersions on the people who go abroad for jobs-not only to better their lot but also to better the economic situation of the country I would request the hon. Minister to withdraw this Bill and bring in a more comprehensive and good Bill so that this House could accept it. I would request the House to reject the Bill if the hon. Minister does not withdraw it. Thank you

श्री शिव चन्द्र झा (बिहार) उपसभा-ध्यक्ष महोदय, इस विधेयक को विदड़ा करने के लिये उधर से ऋपीलें ऋाई है कि इसको विदड़ा कर लिया जाय ग्रौर एक कंत्रैहेंसिव विधेयक लाया जाय। कुछ दलीलें भी दी गई है, कुछ दलीलों में जान भी है लेकिन तमाम दलीलों में जान नहीं है। जान इस बात में है कि इस विधेयक में इतने समय तक काम करना पडेगा । सार्टिफिकेट ले लेते है, ट्रेनिंग ले लेते हैं, प्रशिक्षण हो जाता है परन्तु क्या इस बात की गारंटी हैं कि प्रशिक्षण मिलने के बाद काम मिलेगा ही । उसको कुछ सुविधायें है। वे सुबिधारे सिश्चित रूप से मिलते हैं। रहेंगी वह केवल लफ्फाजी है। हमें यह देखना चाहिए कि भारतीय जहाज में काम न कर वह दूसरे जहाज में भागता है, वहां कौन सी ऐसी सूविधाये है जो श्राप उनको नही देते है, जिसके कारण वह भागता है वया ग्रा∶वे सुविधायें देंगे जो दूसरे जहाज पर उसको मिलती हैं ?

दूसरी बात, श्रापने जो कही है इस विधेयक में यू० एन० ग्रो० से रिक्वेस्ट करेंगे ग्रौर एक्ज-म्णन दे देंगे । इन मब बातों में मैं देख रहा हूं कि प्रशिक्षण दिया, मर्टिफिकेट देकर ग्राप यह शर्त रखना चाहते हैं कि वह इंडियन शिप में

काम करें, हमारे पोर्ट में काम करे उसके। यह करना ही पडेगा । जब यह शर्त स्राप रख रहे है तो जब आप यह कर रहे हैं तो इसमें कुछ लुप-होल्प भी निकल आते हैं । जब उनको दूसरे जहाज वाले, यु० एन० ग्रां०, दूसरा देश, कोई प्राइवेट शिप मे उसको सुविधाए मिले तो ग्राप क्या उसको देने को तैयार है विधेयक में कहा है कि छुड़ी देदों 45 दिन की आपने इस पर ठीक से विचार नहीं किया इस पर ठीक से विचार कि स जाना चाहिए । यह जो ग्राप ट्रेनिंग देना चाहते हैं, स्राप जानते हैं कि लक्षद्वीप में तीन में से दो ब्रादमी जहाजरानी में काम करते है। मैं मिनीकोय ग्रौर बंगराम गया था वहां पर सब के सब सेलर परिवार के लोग रहते हैं। कुछ लोगो का नारियल का धंबा भी है लेकिन जहाजरानी में काम करना उनका मुख्य पेगा है। इन लोगों ने हमारे सामने ग्रपनी दिक्कते जाहिर कीं कि हम लोगों को ट्रेनिंग की कोई सुविधा नहीं है, हमको काम नही मिलता है 👃 बहत से लोगों ने ग्रपनी दिशक्तों की फहरिस्त हम लोगों को दी श्रौर प्रवान मंत्री जो हम से पहले वहां गए थे उनको भी दी । स्राप यह जो मर्टिफिकेट दे रहे है ग्रौर उनको जहाज में काम करने के लिए कम्पलसरी बना रहे है कि वे उनका करना ही पड़ेगा तो मैं तो यह कहना चाहता हं कि लक्ष्यद्वीप के लो। तो भारतीय जहाजों के स्रत्वर काम करने के लिए तैयार हैं, कभी छोड़ने के लिए तैयार नहीं हैं यदि स्राप एग्जेंम्पशन भी देते है तो भी वे लेने के लिए तैयार नहीं हैं लेकिन उछि। जो दिक्कर्ते हैं उनको भ्राप दूर नहीं करते इससे यह माबित होता है यह मेलर ग्रौर शिपिं : का मसला है इस पर आपने ठोक से गौर नहीं किया है। मैं एक दूसरा उदाहरण ठीक से गौर न करने का दे रहा ह । मत्नी महोदय, जरा इस पर ध्यान दें । दा मार्च को यानी फाइ है. को मैंने उनसे सवाल किया था कि मेनलैंड से लक्षद्वीप में कितने वैदर्शिप चलते हैं, वहां लोगों ने एक ग्रौर वैदरिशप के लिए मांग

की है या नहीं ? उन्होने जवाब दिया है कि कोई जहाज नहीं चलता है। मैं यह कहना चाहता हं कि यह बिलकल गलत है कि मेनलैंड भौर लक्षद्वीप के बीच में कोई नहीं चलना है! मंत्री महोदय ने दो तारीख को जो जवाब दिया है वह मेरे पाम है। मैं खद लक्षद्वीप मे स्रमीनदीवी जहाज मे गया था। दूमरे पेसैंजर भी जाते हैं भ्रौर बराबर जाते रहते हैं। सवाल यह है कि इसके ऊपर ठीक से गौर नहीं किया। यह ग्रमीनदीवी जहाज जो यह म्राल वैदर णिप है, दूसरे जहाज भी बरावर चलते रहते हैं। मेनलैंड से लक्षद्वीप, एक टापू से दूसरे टापू के बीच में पैसेंजर शिप चलते है, दो तारीख को मंत्री जी ने जवाव दिया है कि कोई नहीं चलता है। वह बिलकुल गलत है। मैं कहता हं कि पैसेंजर शिप है ग्रौर बराबर टापू ग्रौर मेनलड के बीच में चलते रहते है। वहां की जनता की मांग है कि एक जहाज ग्रीर होता चाहिए ताकि मेनलड श्रौर टापू के बीच में बराबर यातायात जारी रहे लेकिन ग्रापने कहा कि कोई शिप नहीं चलता है। लक्षद्वीप में एक पैसेंजर शिप है 'मालदीव' जो कि म्राल-वैदर शिप नहीं है। स्रमीनदीवी ही स्राल वैदर शिप है। इस तरह के जहाज की वहां पर मांग है लेकिन भ्राप कहते हैं कि कोई जहाज नहीं है। मैं खुद सवार हो कर गया था ग्रौर पैसेंजर भी जाते है ग्रौर बराबर जाते रहते हैं। सवाल यह है कि इस पर ठीक से गौर नहीं किया गया । मैं मानता हं परिस्थितियां कुछ बदली हैं। उपसभाध्यक्ष महोदय, मैं ग्रापको वर्षों पहले की बात बताता हूं। बम्बई के डाक-यार्ड में मैं काम करने के लिए भर्ती होने के लिए गया था, चक्कर लगाया था। वह तो एक दूसरा सपना था, ख्वाब था । वहां पर मुझे कहा गया कि पहला प्रिफरेंस किश्चियन को दिया जाता है ग्रौर दूसरा मुसलमानो को दिया जाता है भ्रौर कहा गया कि वहां पर हिन्दुग्रों को कोई पूछता ही नही । मैं मानता हुं यह परिस्थितियां ग्रब नहीं है लेकिन कहां

तक यह परिस्थितियां बदली है, यह मैं जानना चाहता हूं। क्या ग्रभी भी वहां पर वहालो का यही तरीका है ?

जिन लोगों की परम्परा शायद जहाज-रानी से नहीं रही उनका काम नही मिलता ग्रौर जिनकी परम्परा रही है उ∃को मिलता है, क्या यह बात है ? ग्राज के ग्राजाद देश मे ऐसा नही होना चाहिए। मैं यह कहना चाहता हं कि ग्राप इन पर गौर करे। ग्रापके विधेयक में बहुत सी इनकिमस्टेंसीज हैं। मैं नहीं कहता कि तूर्न्त ग्राप विदड़ा कर लें, में इसका समर्थन करता हुं लेकिन साथ ही साथ संशोधन करके फिर विधेयक लावें, पहली बात यह है कि वे सर्टिफिकेट लेगे तो गारंटीड जाब उनको मिलेगी जिस तरह बाहर की स्विधायें हैं, वे भी मिलेंगी । मैं जानना हुं हमारे साथ बहुत से सेलर थे लेकिन हिन्दुस्तानी सेलर दूमरे जहाजों मे जाते हैं वे न जाएं, इस चीज़ का ग्राप ध्यान वे न जाएं। वे मारी सुविधाएं ग्राप उनको दें। यह जो स्नाप श्रावजैकशंस लगाते हैं कि दूसरे में चले जायेगे, यु एन ज्यो को लिखेगे, यह ग्राप बन्द करें। इसका मैं समर्थन करता हू ।

लेकिन एक कम्प्रैहैसिव विधेयक म्राप जल्दी ले श्रायें ग्रौर लक्षद्वीप में ग्राल-वेदर शिप के बारें में जो मैंने कहा इस पर गौर करें । एक शिप वहां लगाएं । यदि श्रापके पाम जहाज नहीं है, या बनाने में वक्त लगता है, तो लोगों ने मुझे सुझाब दिया है कि ग्रडेमान इलाके से एक जहाज लाया जा सकता है ग्रौर तुरन्त वहां पर ग्राल-वैदर दो शिप चलें। लक्षद्वीप में जो सेलर लोग हैं, वे काम करन जानते हैं । ग्राप उनकी परिस्थित पर गौर करें । वे सब के मब भर्ती होने के लिये तैयाः हैं । वे हमेशा ग्रपने जहाज पर काम करेंगे कभी नहीं छोड़ेंगे, दूसरी जगह नहीं जायेंगे गारण्टीड ग्रापके सेलर रहेंगे ।

[श्री: शिव चन्द्र झा] इन्हीं शब्दों के साथ मैं इस विधेयक का समर्थन करता हं ।

अः नागेइवर प्रसाद शाही (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, हमारे साथी श्री विश्व-नाय मेनन ग्रौर श्रीयती सृश्लेला शंकर ग्राडि-वरेकर ने जो भावना ब्यक्त की है, वह इमलिये कि ग्राप लोग उस क्षेत्र से ग्राते हैं जहां कि यह सेलर लोग ज्यादा तादाद में रहते हैं उनकी समस्यास्रों से स्राप लोग ज्यादा स्रवगत हैं ग्रौर उनकी कठिनाइयों से जानकारी रखते हैं लेकिन एक बात जो उसूल की है ग्रौर जिसके लिये यह संशोधन विधेयक लाया गया है वह यह है कि क्या हिन्द्स्तान के नागरिक, हिन्दुस्तान में ट्रेनिन लेने के बाद ग्रपने देश की सेवा को छोड़ कर के ग्रपने देश की सेवा की परवाह किये बगैर दूसरे देश की सेवा में इसलिये चले जायेंगे कि वहां भ्रपने देश से भ्रधिक पैसा मिलता है ग्रौर यह एक बड़े सिद्धान्त का सवाल हैं ग्रौर इस सिद्धान्त पर पहले भी वहस हुई है ग्रौर बहस होने के बाद यह फैसला हुग्रा है कि हम इस पर रोक लगायेंगे।

डाक्टरों की ट्रेनिग पांच-छः साल की होती है। एक डाक्टर की ट्रेनिंग पर कम से कम एक लाख रुपये से ज्यादा खर्च होता है। यहां ट्रेनिंग लेने के बाद ग्रौर पढ़ने के बाद क्योंकि यहां डाक्टर को एक हजार रुपये तनख्वाह मिलती है ग्रौर ग्रमरीका में दस हजार मिलती है, इसीलिये यहां छोड़ कर के सीधे ग्रमरीका चला जाए, इसके लिये कोई ग्रौचित्य नहीं है। इसलिये सरकार ने, उत्तर प्रदेश की बात मैं जानता हूं, वहा रोक लगाई गई है कि एक डाक्टर जिस दिन एडिसट होता है मैडिकल कालिज में, उसी दिन उसको एक कंडिशन का फार्म भरना पड़ता है कि पास होने के बाद ग्रौर ट्रेंनिंग लेने के बाद वह उत्तर प्रदेश की सरकार की सेवा में इतने दिन कम से कम ग्रवश्य करेगा। यह ग्रविध पांच साल की है। इसी तरह से यह रिस्ट्रिक्शन भी लाज्मी है क्योंकि ऐसा न हो कि स्रपने देश के

जहाज सेवा सफर करे और अपने देश के ट्रेण्ड नाविक दूसरे देश की सेवा में जाएं। इसका एक ग्रौर भी कारण है श्रीमन ग्रभी दो हफते पहले यहां संसद में हंगामा हुआ, पूरे देश में हंगामा हुआ कि अपने देश की एक महिला शादी करने के लिये ब्रिटेन गई। उन्होंने ग्रपनी वॉजिनिटी टैस्ट एक मेल डाक्टर को करने के लिये ए नाउ किया। देश भर की भावना को उस लगी।

(Second Amdt.) 280

Bill, 1978

उपसभाध्यक्ष (श्री ग्ररविन्द कुलकर्णी) : यह शिपिंग बिल पर बोल रहे हैं क्या ?

श्री नागइवर प्रसाद शाही : यह शिपिग बिल पर है कि देश के नागरिक क्या अच्छे जीवन के लिये, ग्रन्छी सुविधा के लिये ग्रपना देश छोड़ कर विदेश में जाकर वसेंगे। उस महिला को यह भावना नहीं पैदा हुई कि जब उसे विवश किया गया कि ग्रपना वर्जिनिटी टेस्ट मेल डाक्टर से कराएं, उसे इन्कार कर देना चाहिए था । हिन्द्स्तान की जमीन से श्रगर प्रेम होता ग्रौर हिन्दुस्तान की संस्कृति श्रौर सभ्यता से प्रेम होता ग्रौर भारतीय नारी के सम्मान का ख्याल होता तो महिला ऐसा श्रलाऊ नहीं करती ।

श्रीमन्, इसी तरह से अभी एक साल पहले की बात है, ग्रीस के जहाज पर हिन्द्स्तान के नाविक थे लेकिन सेम पेमेन्ट फ़ार सेम वर्क नहीं हो रहा था। वहां जो यूरोपियन्स काम करते थे, उन को बैटर तनख्वाहें श्रौर सहलियतें मिल रही थीं । परन्तु हिन्दुस्ताना नाविक जो उस जहाज पर थे उन को वह इमोल्यूमेन्ट्स नहीं मिल रहे थे, वह तनख्वाह नहीं मिल रही थी । उन्होंने हड़ताल की इंगलैंड में गिरफ्तारी हुई हड़ताल की वजह से ग्रीर वहां हंगामा खड़ा हुग्रा । यह एक ग्रसूल का सवाल है कि क्या ग्रपने देश के हित की पर्वाह किए बगैर महज इसलिए कि दूसरे

देश में वेटर इमाल्य मेन्ट्स मिलेंगी, यनाइटेड स्टेट्स में दम गुना ज्यादा तनख्वाह मिलेगी, श्रपने देश के ट्रेन्ड लोग वहां जाएंगे ? इसिंप सिद्धांततः यह विल बहुत ही सही है। लेकिन मैं मंती महोदय से कह दू कि वे इस बात पर भी गौर करें कि मर्चेन्ट शिप्स के प्राइवेट स्रोनर्स नाविकों का शोपण न करें, उन्हें बेहतर सर्विम कंडीशन देने की कोशिण करें। स्रगर इस तरह का जीवन नहीं जैसाकि यरोपियन ग्रार ग्रमरीकन कंट्रीज में है तो कम से कम बेहतर दें क्योंकि समुद्री जीवन बहत ही कठोर ग्रीर कठिन होता है, नाविकों का इय्टी बहुत सख्त होती है। उन को ग्रगर बेहतर कंडीशंस नहीं मिलेगे तो उनको काम करना मुशकिल होगा । इन्हीं शब्दों के साथ मैं इस विधेयक का समर्थन करता हं।

SHRI CHAND RAM: Sir, I am thankful to those hon. Members who have supported the Bill. I am also thankful to those hon. Members who have asked me to withdraw the Bill and have offered some valuable suggestions and arguments in support of their ascertion that I should withdraw the Bill.

Sir, the main purpose of bringing this Bill before this august House is that we want to prevent brain-drain for a certain limited period. Sir, we are not imposing unreasonable restrictions: we are only limiting their exodus for a period of four years in the case of those persons having one certificate, and if a person has more than one certificate, then we are providing for preventing him from going abroad for about seven years. And there also we have laid down a provision in the Act that in some hard cases or in some cases where the U.N.O. or other agencies require their services, and we have authorised the Director General of Shipping, to exempt those persons from the provisions of this Bill.

Sir, one charge that Mr. Viswanatha Menon has made is that the Shipping industry is dominated by private enterprise. Sir, this is not so. Presently, 54 per cent of the total tonnage of the country is owned by the shipping Corporation of India or the Moghul Lines which are public sector companies.

Sir, I would read out the figures of shortage being faced by the major ports in the country. The marine personnel shortage faced $b_{
m V}$ Port is 13; Madras, Bombay Marmagoa, 9; Vishakhapatnam, Cochin, 5 Kandla 5; Paradip 3: Calcutta 32; the total shortage on the Ports itself is 85. So, you can see that not only the Moghul lines but also the Ports and other shore establishments are feeling the shortage of marine personnel. Sir, this is, as I said, a Bill aimed at instilling a sense of patriotism in those on 5 P.M. whom public funds are spent. Ι said, spending huge amounts on the training of these marine personnel. I have also said that there is not a single person now unemployed who is trained personnel, whether on navigation side or on the engineering side, at least to my knowledge. Sir, Mr. Kolah, the leader Mari time Union, met me and he wrote to me also. I asked him to supply me a list of those persons who are unemployed at the moment. Sir, he has not been able to give me the name of a single person who is unemployed. I have also certain complaints from the National Seamen's Union, Now they also joined in protesting against this Bill. But Sir, may I clarify-I have in fact, clarified while Mr. Sahu was speaking-that this Bill does not apply to seamen? This does not to seamen. This will apply only to those certificate-holders who will get certificates under section 78 of the And section 78 says: "a certificate of competency shall be granted in accordance with this Act for each of the following categories, namely "They have been listed They are not concerned with seamen as such. And we have also taken care to see that this Bill is not made applicable retrospectively

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It will be applicable prospectively only, only to those persons who will be trained in future. So, we have tried to see that no hardship is caused to any person. Sir, as I said, we are also taking steps...

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SHRI KRISHNA NAND JOSHI: Have the Martime Union given you a memorandum?

SHRI CHAND RAM: I did receive. Mr. Kolah, General Secretary of the Union, did meet me and he put forward certain suggestions. And that is why I told him if he could supply the name of even one person who is unemployed, we would make provision for giving him employment. Sir, we are, in fact facing a shortage, shortage to the extent of 1,200 at present; and there is an exodus of about 200 per year on the side of navigation and about 150 on the side of engineering. Sir, as I said, we are taking steps to increase the intake of the trainees also. Already we have doubled the of trainees on the number Rajendra. There were annually 125 persons taken for training on the ship Rajendra. Now we have increased it to 250. We have also reduced the period of training from two years to one year. We have also, on the engineering side, increased the intake to 320 per year. I had a meeting with the Director-General of Shipping and other interests to see whether this increase could be further augmented. I am taking steps to see that either we are able to establish a shore-based academy or we are able to acquire a new ship for training. Sir, I have also asked the Shipping Corporation of India and other shipping panies to see that there is some increase in the direct entry There is going to be a ship-by-ship assessment, and I hope to increase the in-take even in the case of direct entry Cadets. The Shipping Corporation of India, I think, will be able to recruit this year 600 cadets in place of 150. On the engineering side also, 320 engineers, in place of

100 will be trained. So it is not that we are not trying to get the number of trainees increased. are going to, but it will take time, this training will take time; it will take two or three years more to meet the shortage. It is only to meet that this Bill has been brought. Then. Mr. Menon, Mr. Joshi and other friends have raised certain questions. I assure them that I am proposing to bring forward a consolidated and comprehensive Bill very shortly. But that will take some time. We will certainly consult the Seamen's Union also and I can assure the House that so far as welfare of the seamen concerned, I am proposing to call a meeting of the various interests concerned shortly and we will see that the seamen are not discriminated against and that they are treated Mr. Menon referred to a properly. certain strike in the DMET, Calcutta. That was not because of any real problem. They are just trainees. They were agitating for some local demands; for example, that they will not be amenable to the discipline of the Director, that they should permitted to go outside like other These are very petty lostudents. demands. I can assure the honourable House that I am that no hardship is caused to any I hope this House will be person. good enough to pass this Bill.

N. P. CHENGALRAYA SHRI NAIDU (Andhra Pradesh): Sir. want to ask just one clarification. If I employ one person in my farm and also advance him money and get an agreement, it comes under bonded labour. But if the Government takes an agreement for four years and seven years, does it not come under bonded labour?

SHRI CHAND RAM: Sir, much has been made that these doctors and engineers are not amenable, that no restriction can be placed upon them. I have with me here the National Service Act, 1972. This was passed in 1972. This Act is specifically applicable to doctors, engineers and

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others who can do some kind of social service. This is called the National Service Act, 1972. All these restrictions are there. But these restrictions do not cover the DMET and navigation cadets. And therefore, this Bill has been brought.

SHRI HAREKRUSHNA MALLICK: Will the honourable Minister look at Paradip and the demand for a shipyard, for a shipbuilding yard, there?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): This Bill is for seamen. Where is Paradip in this?

Now, the question is-

"That the Bill further to amend the Merchant Shipping Act, 1958, as passed by the Lok Sabha, be taken into consideration.

The Motion was adopted.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Now we shall take up the Clause-by-Clause consideration of the Bill,

Clause 2: Insertion of new Part VIA.

SHRI CHAND RAM: Sir, I move-

4. "That at page 1, line 13, for the words, brackets and figure (Second Amendment) Act, 1978, the words, brackets and figure (Amendment) Act, 1979' be substituted.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): The question is:

"That clause 2 as amended, stand part of the Bill."

The motion was adopted.

Clause 2, as amended was added to the Bill.

Clause 3 was added to the Bill.

Clause 1-Short title

SHRI CHAND RAM: Sir, I beg to move:

2. "That at page 1, line 3, the word 'second' be omitted."

3. "That at page 1, line 4, for the figure '1978', the figure '1979' be substituted."

The questions were put and the motions were adopted.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): the question is:

"That Clause 1, as ameded, stand part of the Bill."

The Motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

SHRI CHAND RAM: Sir, I beg to move:

1. "That at page 1, line 1, for the word 'Twenty-ninth', the word 'thirtieth' be substituted.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill. SHRI CHAND RAM: Sir, I beg to

move:

"That the Bill, as amended, be

The question was put and the motion was adopted.

passed.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI); Now, the half-an-hour discussion. Shri S. W. Dhabe. Not here. Shri J. P. Mathur. Not here. Shrimati Ambika Soni. Not here. Shri Mahanti. Not here.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at twelve minutes past five of the clock till eleven of the clock on Tuesday, the 6th March, 1979.

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